ITEM NO.23

COURT NO.4

SECTION XVII-A

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

<u>Civil Appeal No(s).3743/2023</u>

THE NEW INDIA ASSURANCE CO. LTD.

Appellant(s)

VERSUS

M/S ACZET PRIVATE LIMITED (EARLIER KNOWN AS M/S CITIZEN SCALE (INDIA) PRIVATE LIMITED)

Respondent(s)

(IA No.86179/2023-STAY APPLICATION IA No.86179/2023 - STAY APPLICATION)

Date : 20-02-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR.	JUSTICE	SURYA KANT
HON'BLE MR.	JUSTICE	DIPANKAR DATTA
HON'BLE MR.	JUSTICE	K.V. VISWANATHAN

For	Appellant(s)	Mr. Aditya Kumar, Adv. Mr. C. George Thomas, AOR
For	Respondent(s)	Mr. Shashank Singh, AOR Mr. Manoj P Mhatre, Adv. Mr. Mukesh Verma, Adv. Mr. Kamal Kumar Pandey, Adv. Mr. Pankaj Kumar Singh, Adv.

UPON hearing the counsel the Court made the following O R D E R

1. One of the issue of seminal importance raised on behalf of the appellant is whether the composition of two-member Bench of a Tribunal like the National Consumer Disputes Redressal Commission (`NCDRC') must include a Judicial Member, who should also be the Presiding Member of the Bench. Since the determination of the issue is likely to have its impact on the composition of various Tribunals constituted under the different statutes, we request the learned Attorney General for India, duly assisted by one of the Additional Solicitor General, to assist the Court on the next date of hearing.

2. Post the matter for hearing on 21.02.2024.

(SATISH KUMAR YADAV) DEPUTY REGISTRAR (PREETHI T.C.) COURT MASTER (NSH)